

of the Educational Consultants India Limited, New Delhi, for the year 1981-82.

[Placed in Library. See No. LT-6181/83.]

ANNUAL REPORT OF AND REVIEW ETC. ON INSTITUTE OF PHYSICALLY HANDICAPPED, NEW DELHI FOR 1981-82

SHRIMATI SHIELA KAUL: On behalf of Shri P.K. Thungen, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Physically Handicapped, New Delhi, for the year 1981-82.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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(3) A statement (Hindi and English versions) explaining the reasons for not laying the Accounts and the Audit Report of the Kendriya Vidyalaya Sangathan, New Delhi for the year 1981-82 within the Stipulated period of nine months after the close of the Accounting Year.

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12.23 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 18th March, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 19th March, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 19th

(Secretary).

March, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 21st March 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 21st March, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 21st March, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.25 hrs.

ESTIMATES COMMITTEE

Thirty-sixth and Thirty-seventh Report

SHRI BANSI LAL (Bhiwani): I beg to present the following Reports (Hindi and English versions) of the Estimates Committee:—

(i) Thirty-Sixth Report on Action taken by Government on the recommendations contained in the Twentieth Report of Estimates Committee (Seventh Lok Sabha) on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part II—Sri Lanka;

(ii) Thirty-Seventh Report on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of Estimates Committee (Seventh Lok Sabha) on the Ministry of External Affairs—Overseas Indians in West Asia, Sri Lanka, Malaysia, Burma, Indonesia and Singapore—Part III—South East Asia. (Burma, Malaysia, Singapore and Indonesia).

MR. SPEAER: Shri Vijaya Bhaskara Reddy.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAY BHASKARA REDDY): I will make the statement at 4 O'Clock.

श्री रामावतार शास्त्री (पटना) :
डी० टी० सी० के बारे में वक्तव्य कब
हो रहा है ?

अध्यक्ष महोदय : चार बजे के करीब
होगा ।